

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.1011/2018

**IN THE MATTER OF:-**

Jagdish Kumar

.....Applicant

Versus

State of Haryana

.....Respondent(s)

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Respondent  
(Vijai Vardhan)  
Chief Secretary to Government Haryana,  
on behalf of State of Haryana

Place:- Chandigarh  
Dated: 02.09.2021

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Additional/updated Status report by  
Vijai Vardhan, Chief Secretary to  
Government Haryana, on behalf of the  
State of Haryana in compliance of  
order dated 13.10.2020 of Hon'ble  
National Green Tribunal.

**RESPECTFULLY SHOWETH:-**

I, the above named deponent do hereby solemnly affirm and declare  
as under:

1. That I, the above-named deponent, in my official capacity as Chief Secretary to Government of Haryana and well conversant with the facts and circumstances of the present case and competent to swear and file the present status report on behalf of the State of Haryana, on the basis of record/information made available to the deponent.



2. That the instant status report is being filed in addition to the earlier status report dated 03.06.2021 filed by the deponent with a view to apprise this Hon'ble National Green Tribunal about the progress/action taken after filing of the earlier status report dated 03.06.2021.

3. That the deponent is filing the instant additional status report with respect to the directions dated 13.10.2020 issued by this Hon'ble National Green Tribunal in the above mentioned Application which are to be complied with by the Municipal Bodies in the State of Haryana. Accordingly, a comprehensive report regarding the status of bioremediation of legacy waste and the remedies being taken by the State of Haryana through the Municipalities in the State of Haryana has been prepared. Approximate 71.68 Lakh Metric Ton of legacy waste was lying at the dumping sites in Municipalities, out of which 67.64 lakh M.T. i.e. 94% of total quantity of the legacy waste is lying at 29 dumpsites in the State which also includes 33 lakh MT legacy waste at Bandhwari, Gurugram which has been dealt with by this Hon'ble Tribunal in separate case i.e. OA No. 514 of 2018 titled as Vivek Kamboj and ANR.V/s Union of India and others. The bio-remediation work at these 29 sites has been allotted to contractual agencies. Out of which work has been started at 23 sites and will be started very soon at other 06 sites. The remaining 4.04 lakh MT legacy waste is a small fraction of quantity lying at 47 dumpsites which will be also processed by adopting suitable technology. The detail of the same is submitted for the kind perusal of this Hon'ble National Green Tribunal as under:-



**Status of bioremediation of legacy waste in the Municipalities of State of Haryana.**

Sr. No.	Name of MC	Estimated Quantity of legacy waste (In Lakh MT)	Estimated Cost as per agreement (in Crore)	Status of work	Quantity of waste processed upto 15.08.2021 (in MT)
1	Gurugram	33	--	Work in progress	1020158
2	Rohtak	5.2	25.67	work in Progress	435000
3	Ambala	6	35.73	Work in Progress	354957
4	Panchkula	3.96	37.5	Work in Progress	127556
5	Bahadurgarh	3.2	19.88	Work in Progress	83842
6	Narnaul	0.59	4.7	Work in Progress	59000
7	Kaithal	0.8	5.56	Work in Progress	60000
8	Gohana	0.42	2.68	Work in Progress	32532
9	Sirsa	0.45	3.44	Work in Progress	44530
10	Panipat	5	27.73	Work in Progress	68500
11	Palwal	0.21	1.26	Work in Progress	18000
12	Meham	0.14	1.11	Work in Progress	8424
13	Yamunanagar	1.27	9.31	Work in Progress	57500
14	Fatehabad	0.47	3.24	Work in Progress	42011
15	Gannaur	0.25	1.59	Work in Progress	23500
16	Rewari	0.6	4.02	Work in Progress	36000
17	Assandh	0.15	0.88	Work in Progress	13400
18	Cheeka	0.18	1.01	Work in Progress	8000
19	MandiDabwali	0.31	2.28	Work in Progress	8400
20	Jind	1	6.78	Work in Progress	20000
21	Kharkhoda	0.24	1.53	Work in Progress	4000
22	Nissing	0.15	0.94	Work in Progress	13800

C/w

23	Taraori	0.09	0.58	Work in Progress	2148.38
24	Gharaunda	0.2	1.23	Machinery under Installation	0
25	Bhiwani	1.15	8.15	Machinery under Installation	0
26	Nilokheri	0.11	0.69	Machinery under Installation	0
27	CharkhiDadri	0.25	2.1	Machinery under Installation	0
28	Hisar	1.3	12.35	Machinery under Installation	0
29	Karnal	0.95	5.84	Machinery under Installation	0
	<b>Total</b>	<b>67.64</b>	<b>227.78</b>	<b>Total</b>	<b>24,81,258.38</b> <b>say 24.81</b> <b>Lakh MT</b>

On perusal of the aforesaid data, it is clear that almost 24.81 lakh metric tonnes (36.67%) of legacy waste has already been processed in the above mentioned Municipalities upto 15.08.2021. It is also relevant to mention here that MCs mentioned at Sr. No. 24-29 above where zero quantity of legacy waste is shown as processed is due to the recent award/finalization of the contracts or due to some technical difficulties such as mobilization & installation of machinery, arrangement of labour etc. being faced by the concerned municipalities. However, the requisite machineries are now under installation at these dumpsites and the waste processing shall be started very soon.

4. That it is relevant to mention here that in compliance of the order dated 13.10.2020 passed by this Hon'ble National Green Tribunal, the State Government has approved allocation of funds amounting to Rs. 262.67 crore for the above mentioned municipalities. The 1<sup>st</sup> installment of Rs.44.59 crore has been released by the State Government to the Urban Local Bodies Department to implement the necessary measures for this purpose.

C/w

5. That accordingly, the State of Haryana is trying its best to manage bioremediation of legacy waste. However, some delay has occurred in completion of bio-remediation of legacy waste because of unavoidable constraints by 07.04.2021 but the State Government is committed to remove this legacy waste.

6. That all the Municipalities have taken necessary steps and measures to complete the aforesaid work in the timelines laid down i.e. 07.04.2021. Accordingly, the work of processing of bioremediation of legacy waste has been taken up on the dumpsites having maximum quantity of waste. Although, various difficulties due to COVID-19 pandemic were faced by Municipalities in arranging the manpower and machineries at sites, the process of bio-remediation has been started at fast pace and is likely to be processed before 31.07.2022. Therefore, it is humbly requested that timeline for this purpose may kindly be extended upto July, 2022.

7. That in view of the submissions made herein above, it is also submitted that financial status of municipalities in the State of Haryana is not sound and they are responsible to implement the provisions of the Solid Waste Management Rules, 2016. However, the State of Haryana is making all efforts to comply with the directions of this Hon'ble National Green Tribunal in the concerned Municipalities in the larger interest of public.

In view of the submissions and averments made above, it is humbly prayed as under:-

- a. That considering the unavoidable circumstances which arose due to COVID-19 pandemic & upcoming monsoon months in which the work will remain on halt, the timeline for completing the work of complete processing of bioremediation of legacy waste may kindly be extended upto July, 2022.

C/w

b. That as explained in the aforesaid paras, the State of Haryana is taking all the necessary steps to manage the processing of bio-remediation of legacy waste in the urban areas. The State Government has also allocated sufficient funds for procuring requisite machinery and other equipment required for the processing of legacy waste and work has already been started at most of the dumpsites and it will also be functional on the other dumpsite very soon. It is therefore, humbly submitted that the State of Haryana may kindly be exempted to pay any type of compensation as observed by this Hon'ble National Green Tribunal in it's order dated 13.10.2020. Moreover, the impact of COVID-19 pandemic has also adversely affected the early progress of the processing system of legacy waste.

8. In view of the submissions and factual circumstances explained as above, it is humbly submitted that the State of Haryana stands committed to implement the directions issued by Hon'ble National Green Tribunal in letter and in spirit.



Respondent  
(Vijai Vardhan)  
Chief Secretary to Government Haryana,  
on behalf of State of Haryana

Place:- Chandigarh  
Dated: 02.09.2021

**VERIFICATION:-**

Verified that the content of para no.1 to 8 of the additional/updated status report by way of affidavit are true and correct to my knowledge derived from official record. No part of it is false and nothing has been concealed therein.



Respondent  
(Vijai Vardhan)  
Chief Secretary to Government Haryana,  
on behalf of State of Haryana

Place:- Chandigarh  
Dated: 02.09.2021